



The Haryana Laws (Special Provisions) Act, 2019

Act 23 of 2019

Keyword(s):

Coercive Action, National Capital Region, Specified Agricultural Purpose Vehicle

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LEGISLATIVE SUPPLEMENT

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PART I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 18th March, 2019

No. Leg.23/2019.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 8th March, 2019 and is hereby published for general information:-

HARYANA ACT NO. 23 OF 2019**THE HARYANA LAWS (SPECIAL PROVISIONS) ACT, 2019****AN****ACT**

to make special provisions for Districts of State falling under the National Capital Region for a period of one year and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Haryana in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Law (Special Provisions) Act, 2019. Short title, extent, commencement and cessation.
- (2) It shall extend to the areas of the State under the National Capital Region.
- (3) It shall come into force on such date, as the State Government may, by notification, appoint.
- (4) It shall cease to have effect on the expiry of one year from the date of its commencement.

2. In this Act, unless the context otherwise requires,- Definitions.
 - (a) “coercive action” includes cancellation of registration, impounding or seizure of specified agricultural purpose vehicle whether in pursuance of any order of any court, tribunal or authority established under law;
 - (b) “National Capital Region” means the National Capital Region as defined in the National Capital Region Planning Board Act, 1985 (Central Act 2 of 1985);
 - (c) “specified agricultural purpose vehicle” means tractor, combine harvester or other such motor vehicle used for agriculture and allied purposes, registered for a period of ten years or more, with a registration authority under the Motor Vehicles Act, 1988 (Central Act 56 of 1988) in the State and operating on diesel as fuel;
 - (d) “State” means the State of Haryana;
 - (e) “State Government” means the Government of the State of Haryana.

3. (1) The State Government shall, within a period of one year from the commencement of this Act, make a policy for phasing out the specified agricultural purpose vehicle. Coercive action to be kept in abeyance.
- (2) Subject to the provisions contained in sub-section (1) and notwithstanding any judgment, decree or order of any court, tribunal or authority, plying of specified agricultural purpose vehicle shall be permitted till such time, as may be specified in the policy issued by the State Government.

(3) All notices issued by the State Government or any authority for any coercive action against any specified agricultural purpose vehicle only on the ground that such specified agricultural purpose vehicle has been registered for a period of ten years or more, shall be suspended and no coercive action shall be taken during the period of one year from the date of commencement of this Act.

Power to give directions.

4. The State Government may issue such directions, as it may deem fit, from time to time, for the purposes of proper implementation of the provisions of this Act.

MEENAKSHI I. MEHTA,
Secretary to Government Haryana,
Law and Legislative Department.